ਸਿਹਤ ਦੇ ਆਧਾਰ 'ਤੇ ਅਪੀਲ ਦਾਖ਼ਲ ਕੀਤੀ ਸੀ। ਜਸਟਿਸ ਜੈਰੇਮੀ ਸਟੂਅਰਟ-ਸਮਿਥ ਅਤੇ ਜਸਟਿਸ ਰੌਬਰਟ ਜੇ ਨੇ ਪਿਛਲੇ ਵਰ੍ਹੇ ਦਸੰਬਰ ਵਿੱਚ ਹਾਈ ਕੋਰਟ ਵਿੱਚ ਇੱਕ ਮੁੱਢਲੀ ਸੁਣਵਾਈ ਕੀਤੀ ਸੀ। ਸੁਣਵਾਈ ਵਿੱਚ ਇਸ ਬਾਰੇ ਵਿਚਾਰ ਹੋਇਆ ਸੀ ਕਿ ਕੀ ਹੀਰਾ ਵਪਾਰੀ ਦੇ 'ਖੁਦਕੁਸ਼ੀ ਦੇ ਖ਼ਤਰੇ' ਨੂੰ ਦੇਖਦਿਆਂ ਹਵਾਲਗੀ ਦੇ ਪੱਖ ਵਿੱਚ ਜ਼ਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ ਸੈਮ ਗੂਜੀ ਦੀ ਵੈਸਟਮਿੰਸਟਰ ਮੈਜਿਸਟਰੇਟ ਅਦਾਲਤ ਦਾ ਫਰਵਰੀ 2021 ਦਾ ਫੈਸਲਾ ਗਲਤ ਹੈ। ਇਸ ਹਫ਼ਤੇ ਸੁਣਵਾਈ ਉਸ ਅਪੀਲ 'ਤੇ ਸੁਣਵਾਈ ਤੋਂ ਸਥਿਤੀਆਂ ਬਾਰੇ ਭਰੋਸਾ ਦਿੱਤਾ ਹੈ ਜਿਨ੍ਹਾਂ ਵਿੱਚ ਨੀਰਵ ਮੋਦੀ ਨੂੰ ਭਾਰਤ ਵਿੱਚ ਆਤਮਸਮਰਪਣ ਕਰਨ 'ਤੇ ਹਿਰਾਸਤ ਵਿੱਚ ਲਿਆ ਜਾਵੇਗਾ ਅਤੇ ਉਸ ਦੀ 'ਸਰੀਰਕ ਅਤੇ ਮਾਨਸਿਕ ਸਿਹਤ' ਦੀ ਦੇਖਭਾਲ ਲਈ ਕੀ ਸਹੂਲਤਾਂ ਹੋਣਗੀਆਂ।

ਦੋਵੇਂ ਧਿਰਾਂ ਹੁਣ ਇਸ ਬਾਰੇ ਦਲੀਲਾਂ ਦੇਣਗੀਆਂ ਕਿ ਕੀ ਇਹ ਭਰੋਸਾ ਢੁੱਕਵਾਂ ਹੈ ਅਤੇ ਇਸ ਨੂੰ ਮੰਨਿਆ ਜਾ ਸਕਦਾ ਹੈ। ਦੱਸਣਯੋਗ ਹੈ ਕਿ ਨੀਰਵ ਮੋਦੀ ਨੂੰ ਮਾਰਚ 2019 ਵਿੱਚ ਗ੍ਰਿਫ਼ਤਾਰ ਕੀਤਾ ਗਿਆ ਸੀ ਅਤੇ ਉਹ ਉਦੋਂ ਤੋਂ ਜੇਲ੍ਹ ਵਿੱਚ ਹੀ ਹੈ। -ਪੀਟੀਆਈ

---

www.kcatbs.org Affiliated to Punjabi University,Patiala

KHALSA COLLEGE, MOHALI

(AMRITSAR) OF TECHNOLOGY & BUSINESS STUDIES, PHASE 3A, SEC-53, MOHALI.

Applications are invited for Principal-**1**, Assist. Profs. in-Compt. Sci.-**4**, Commerce-**2**, Management-**4** on regular basis, Salary as per UGC/Punjabi University Norms. Ph.D & experienced preferred. Apply on prescribed form available from college office and website on payment of **Rs. 1000/-** & dully filled must reach the College through registered post within **10 days.** A copy of form is required to be sent to Dean Colleges Development council, **Punjabi University, Patiala.**

DR. HARISH KUMARI
Principal
Ph:-86990-71285,98770-05600

RAJINDER MOHAN SINGH CHHINA
Honorary Secretary
Khalsa College Charitable Society, Amritsar

(ਪ੍ਰਕਾਸ਼ਨ)

ਫਾਰਮ ਨੰ. 3 (ਵੇਖੋ: ਰੈਗੂਲੇਸ਼ਨ-15 (1) (ਏ)]/16(3)

ਕਰਜ਼ਾ ਵਸੂਲੀ ਟ੍ਰਿਬਿਊਨਲ ਚੰਡੀਗੜ੍ਹ (ਡੀਆਰਟੀ-1)

ਦੂਸਰੀ ਮੰਜ਼ਿਲ, ਐਸ.ਸੀ.ਓ. 33-34-35, ਸੈਕਟਰ-17-ਏ, ਚੰਡੀਗੜ੍ਹ
(ਤੀਜੀ ਅਤੇ ਚੌਥੀ ਮੰਜ਼ਿਲ 'ਤੇ ਵੀ ਐਡੀਸ਼ਨਲ ਸਥਾਨ ਅਲਾਟਿਡ)

Dy. No. 3080 ਕੇਸ ਨੰ: ਓਏ/1751/2021 ਮਿਤੀ: 17.03.2022

(ਕਰਜ਼ਾ ਵਸੂਲੀ ਟ੍ਰਿਬਿਊਨਲ (ਪ੍ਰਕਿਰਿਆ) ਨਿਯਮਾਂ 1993 ਦੇ ਨਿਯਮ 5 ਦੇ ਉਪ-ਨਿਯਮ (2ਏ) ਦੇ ਨਾਲ ਪੜ੍ਹੇ ਜਾਣ ਵਾਲੇ ਐਕਟ ਦੀ ਧਾਰਾ 19 ਦੀ ਉਪ-ਧਾਰਾ (4) ਅਧੀਨ ਸੰਮਨ)।

Exh. No: 5447

ਕੋਟਕ ਮਹਿੰਦਰਾ ਬੈਂਕ ਲਿਮਟਿਡ
ਬਨਾਮ
ਸ੍ਰੀਮਤੀ ਹਰਜੀਤ ਕੌਰ

ਸੂਚਨਾ ਬਨਾਮ:-

1. ਸ੍ਰੀਮਤੀ ਹਰਜੀਤ ਕੌਰ ਪਤਨੀ ਸ੍ਰੀ ਹਰਦੀਪ ਸਿੰਘ, ਨਿਵਾਸੀ ਮ.ਨੰ. 88, ਪਿੰਡ ਈ-ਬਲਾਕ ਨੰਗਲੀ, ਤਹਿਸੀਲ ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਅੰਮ੍ਰਿਤਸਰ, ਪੰਜਾਬ-143008
2. ਸ੍ਰੀ ਸਾਗਰ ਸਿੰਘ ਗਿੱਲ ਪੁੱਤਰ ਸ੍ਰੀ ਹਰਦੀਪ ਸਿੰਘ, ਨਿਵਾਸੀ ਮ.ਨੰ. 258, ਪਿੰਡ ਈ-ਬਲਾਕ, ਰਣਜੀਤ ਐਵੇਨਿਊ, ਤਹਿਸੀਲ ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਅੰਮ੍ਰਿਤਸਰ, ਪੰਜਾਬ-143001
3. ਸ੍ਰੀ ਅਵਤਾਰ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਮੋਹਨ ਸਿੰਘ, ਨਿਵਾਸੀ ਮ.ਨੰ. 9, ਪਿੰਡ Bhaini Gilan, ਤਹਿਸੀਲ ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਅੰਮ੍ਰਿਤਸਰ-143601

ਸੰਮਨ

ਜਦੋਂਕਿ ਓਏ/1751/2021 ਦੀ ਸੁਣਵਾਈ ਮਿਤੀ 07.03.2022 ਨੂੰ ਮਾਣਯੋਗ ਸਭਾਪਤੀ/ਰਜਿਸਟਰਾਰ ਦੇ ਸਾਹਮਣੇ ਹੋਈ ਸੀ।

ਜਦੋਂਕਿ ਇਸ ਮਾਣਯੋਗ ਟ੍ਰਿਬਿਊਨਲ ਵੱਲੋਂ (ਨੱਥੀ ਦਸਤਾਵੇਜ਼ਾਂ ਆਦਿ ਦੀਆਂ ਕਾਪੀਆਂ ਸਹਿਤ ਬਿਨੈ-ਪੱਤਰ) ਰੁ. 77,35,649.18/- ਦੇ ਕਰਜ਼ਿਆਂ ਦੀ ਵਸੂਲੀ ਲਈ ਤੁਹਾਡੇ ਖ਼ਿਲਾਫ਼ ਐਕਟ (ਓਏ) ਦੀ ਧਾਰਾ 19(4) ਅਧੀਨ ਉਕਤ ਬਿਨੈ-ਪੱਤਰ 'ਤੇ ਸੰਮਨ/ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਗਿਆ।

ਐਕਟ ਦੀ ਧਾਰਾ 19 ਦੀ ਉਪ-ਧਾਰਾ (4) ਦੇ ਅਨੁਸਾਰ ਤੁਹਾਨੂੰ, ਪ੍ਰਤੀਵਾਦੀਆਂ ਨੂੰ ਹੇਠ ਅਨੁਸਾਰ ਨਿਰਦੇਸ਼ ਦਿੱਤੇ ਜਾਂਦੇ ਹਨ:

i) ਸੰਮਨਾਂ ਦੀ ਤਾਮੀਲ ਤੋਂ 30 ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਕਾਰਨ ਦੱਸੋ ਕਿ ਬੇਨਤੀ ਕੀਤੇ ਅਨੁਸਾਰ ਰਾਹਤ ਕਿਉਂ ਨਾ ਪ੍ਰਦਾਨ ਕੀਤੀ ਜਾਵੇ।
ii) ਮੂਲ ਬਿਨੈ-ਪੱਤਰ ਦੇ ਲੜੀ ਨੰ. 3ਏ ਅਧੀਨ ਬਿਨੈਕਾਰ ਵੱਲੋਂ ਨਿਰਦਿਸ਼ਟ ਪ੍ਰਾਪਰਟੀਜ਼ ਅਤੇ ਅਸਾਸਿਆਂ ਤੋਂ ਇਲਾਵਾ ਪ੍ਰਾਪਰਟੀਜ਼ ਜਾਂ ਅਸਾਸਿਆਂ ਦਾ ਵੇਰਵਾ ਦੱਸਣਾ।
iii) ਪ੍ਰਾਪਰਟੀਜ਼ ਦੀ ਅਟੈਚਮੈਂਟ ਲਈ ਬਿਨੈ-ਪੱਤਰ ਦੀ ਵਿਚਾਰ ਅਧੀਨ ਸੁਣਵਾਈ ਅਤੇ ਡਿਸਪੋਜਲ ਦੇ ਚੱਲਦੇ ਮੂਲ ਬਿਨੈ-ਪੱਤਰ ਦੇ ਲੜੀ ਨੰਬਰ 3ਏ ਦੇ ਤਹਿਤ ਡਿਸਕਲੋਜ ਕੀਤੇ ਅਜਿਹੇ ਹੋਰ ਅਸਾਸਿਆਂ ਅਤੇ ਪ੍ਰਾਪਰਟੀਜ਼ ਜਾਂ ਸਕਿਓਰਡ ਅਸਾਸਿਆਂ ਦੀ ਡਿਸਕਲੋਜ਼ਿੰਗ ਜਾਂ ਡੀਲਿੰਗ 'ਤੇ ਤੁਹਾਡੇ ਉੱਤੇ ਪਾਬੰਦੀ ਹੈ।
iv) ਤੁਸੀਂ ਟ੍ਰਿਬਿਊਨਲ ਦੀ ਪਹਿਲਾਂ ਪ੍ਰਵਾਨਗੀ ਲਏ ਬਿਨਾਂ ਮੂਲ ਬਿਨੈ-ਪੱਤਰ ਦੇ ਲੜੀ ਨੰ. 3ਏ ਅਧੀਨ ਨਿਰਦਿਸ਼ਟ ਜਾਂ ਡਿਸਕਲੋਜ਼ ਕੀਤੇ ਹੋਰ ਅਸਾਸਿਆਂ ਅਤੇ ਪ੍ਰਾਪਰਟੀਜ਼ ਜਾਂ/ਅਤੇ ਸਕਿਓਰਡ ਇੰਟਰਸਟ ਵਾਲੇ ਅਸਾਸਿਆਂ ਦੇ ਕਿਸੇ ਵੀ ਸਾਧਾਰਨ ਬਿਜ਼ਨਸ ਤੋਂ ਇਲਾਵਾ ਕਿਸੇ ਹੋਰ ਰੂਪ ਵਿਚ ਇਸ ਦੀ ਵਿਕਰੀ, ਲੀਜ਼ ਰਾਹੀਂ ਟਰਾਂਸਫਰ ਨਹੀਂ ਕਰੋਗੇ।
v) ਤੁਸੀਂ ਸਾਧਾਰਨ ਬਿਜ਼ਨਸ ਵਿਚ ਕਿਸੇ ਵੀ ਸਕਿਓਰਡ ਅਸਾਸਿਆਂ ਜਾਂ ਹੋਰ ਅਸਾਸਿਆਂ ਅਤੇ ਪ੍ਰਾਪਰਟੀਜ਼ ਦੀ ਵਿਕਰੀ ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਵਿਕਰੀ ਕੀਮਤ ਲਈ ਖਾਤਾ ਬਣਾਉਂਦੇ ਹੋਏ ਰਕਮ ਨੂੰ ਅਜਿਹੇ ਅਸਾਸਿਆਂ ਸਬੰਧੀ ਸਕਿਓਰਿਟੀ ਇੰਟਰਸਟ ਵਾਲੇ ਬੈਂਕ ਜਾਂ ਮਾਲੀ ਸੰਸਥਾਵਾਂ ਵਿਚ ਮੈਂਟੇਨ ਕੀਤੇ ਖਾਤੇ ਵਿਚ ਜਮ੍ਹਾਂ ਕਰਵਾਓਗੇ।

ਤੁਹਾਨੂੰ ਬਿਨੈਕਾਰ ਨੂੰ ਇਕ ਕਾਪੀ ਭੇਜਣ ਸਹਿਤ ਲਿਖਤ ਸਟੇਟਮੈਂਟ ਫਾਈਲ ਕਰਨ ਦੇ ਨਿਰਦੇਸ਼ ਦਿੱਤੇ ਜਾਂਦੇ ਹਨ ਅਤੇ ਤੁਸੀਂ 06.07.2022 **ਨੂੰ ਸਵੇਰੇ** 10.30 **ਵਜੇ** ਇਸ ਟ੍ਰਿਬਿਊਨਲ ਦੇ ਸਾਹਮਣੇ ਹਾਜ਼ਰ ਹੋਵੋ, ਨਹੀਂ ਤਾਂ ਬਿਨੈ-ਪੱਤਰ 'ਤੇ ਸੁਣਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ ਅਤੇ ਤੁਹਾਡੀ ਗੈਰ-ਹਾਜ਼ਰੀ ਵਿਚ ਨਿਰਣਾ ਦੇ ਦਿੱਤਾ ਜਾਵੇਗਾ।

ਅੱਜ ਮਿਤੀ 15.03.2022 ਨੂੰ ਮੇਰੇ ਦਸਤਖਤ ਅਤੇ ਇਸ ਟ੍ਰਿਬਿਊਨਲ ਦੀ ਮੋਹਰ ਅਧੀਨ ਜਾਰੀ।

ਸੰਮਨ ਜਾਰੀ ਕਰਨ ਲਈ ਅਧਿਕਾਰਤ ਅਫਸਰ ਦੇ ਦਸਤਖਤ

ਦਫਤਰ ਨਗਰ ਕੌਂਸਲ, ਭੁੱਚੋ ਮੰਡੀ (ਬਠਿੰਡਾ)

ਸਫਾਈ ਸੇਵਕਾਂ ਅਤੇ ਸੀਵਰਮੈਨਾਂ ਦੀਆਂ ਅਸਾਮੀਆਂ ਸਬੰਧੀ ਸੂਚਨਾ

ਨਗਰ ਕੌਂਸਲ, ਭੁੱਚੋ ਮੰਡੀ ਵਿਖੇ 17 ਸਫਾਈ ਸੇਵਕਾਂ ਅਤੇ 3 ਸੀਵਰਮੈਨਾਂ ਦੀਆਂ ਅਸਾਮੀਆਂ ਦੀ ਭਰਤੀ ਲਈ ਮਿਤੀ 01.11.2021 ਤੱਕ ਅਰਜ਼ੀਆਂ ਦੀ ਮੰਗ ਸਬੰਧੀ ਇਸ਼ਤਿਹਾਰ ਦਿੱਤਾ ਗਿਆ ਸੀ। ਜਿਨ੍ਹਾਂ ਵਿਅਕਤੀਆ ਨੇ ਇਨ੍ਹਾਂ ਅਸਾਮੀਆਂ ਲਈ ਅਪਲਾਈ ਕੀਤਾ ਹੋਇਆ ਹੈ, ਉਹ ਵਿਅਕਤੀ ਮਿਤੀ 05.07.2022, ਦਿਨ ਮੰਗਲਵਾਰ, ਸਮਾਂ ਸਵੇਰੇ 11.00 ਵਜੇ ਆਪਣੇ ਅਸਲ ਦਸਤਾਵੇਜ਼ਾਂ ਦੀ ਪੜਤਾਲ ਸਬੰਧੀ ਸਿਲੈਕਸ਼ਨ ਕਮੇਟੀ ਸਨਮੁਖ ਸ਼ਾਂਤੀ ਹਾਲ, ਨੇੜੇ ਰਾਮ ਬਾਗ, ਭੁੱਚੋ ਮੰਡੀ ਵਿਖੇ ਪੇਸ਼ ਹੋਣ।

ਸਹੀ/- (ਜੋਨੀ ਕੁਮਾਰ),
ਪ੍ਰਧਾਨ,
ਨਗਰ ਕੌਂਸਲ, ਭੁੱਚੋ ਮੰਡੀ।

DPR/Pb/15279

ਸਹੀ/- (ਦੀਪਕ ਸੇਤੀਆ)
ਕਾਰਜਸਾਧਕ ਅਫਸਰ,
ਨਗਰ ਕੌਂਸਲ, ਭੁੱਚੋ ਮੰਡੀ।

PUNJAB HEALTH SYSTEM CORPORATION

SDH Rampura Phul

NOTICE INVITING QUOTATIONS FOR SANITATION SERVICE

1. Sealed tenders are invited from reputed contractors having experience in housekeeping/sanitation facilities or providing manpower services, Tender documents containing the general terms & conditions, can be collected on any working day from **4/7/2022 before 15/7/2022 up to 1:00 p.m.** by paying **Rs. 500/- (Five Hundred only)** in cash from Room No. 53 of SDH Rampura Phul.
2. The bid should be clearly superscribed as **"Tender for sanitation of Hospital Premises"** and should reach the office of Senior Medical Officer, SDH Rampura Phul by **18/7/2022** at or before **12:30 p.m.** and it shall be opened in the presence of contractors/their authorised representatives on the same day at **01:30 p.m.**
3. Senior Medical Officer, SDH Rampura Phul reserves the right to accept or reject the tender without assigning any reason.

Sd/- **Senior Medical Officer,**
I/c Civil Hospital Rampura Phul

DI-7456

ਫਾਰਮ-ਏ

ਜਨਤਕ ਘੋਸ਼ਣਾ

(ਇਨਸਾਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰੁਪਟਸੀ ਬੋਰਡ ਆਫ ਇੰਡੀਆ (ਇਨਸਾਲਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਸੈੱਸ ਫਾਰ ਕਾਰਪੋਰੇਟ ਪਰਸਨਜ਼) ਰੈਗੂਲੇਸ਼ਨਜ਼ 2016 ਦੇ ਰੈਗੂਲੇਸ਼ਨ-6 ਅਧੀਨ)

ਗੋਪਾਲ ਜੀ ਗਾਰਮੈਂਟਸ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਕ੍ਰੈਡਿਟਰਾਂ ਦੇ ਧਿਆਨ ਹਿੱਤ

ਸਬੰਧਤ ਵੇਰਵਾ

1.	ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦਾ ਨਾਂ	ਗੋਪਾਲ ਜੀ ਗਾਰਮੈਂਟਸ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ
2.	ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦੀ ਸਥਾਪਨਾ ਦੀ ਮਿਤੀ	20 ਮਈ, 2011
3.	ਅਥਾਰਿਟੀ, ਜਿਸ ਦੇ ਤਹਿਤ ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਸਥਾਪਿਤ/ਰਜਿਸਟਰਡ ਹੈ	ਆਰਓਸੀ - ਚੰਡੀਗੜ੍ਹ
4.	ਕਾਰਪੋਰੇਟ ਪਹਿਚਾਣ ਨੰ. (CIN)/ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦਾ ਲਿਮਟਿਡ ਲਾਇਬਿਲਟੀ ਪਹਿਚਾਣ ਨੰ.	U18109PB2011PTC035098
5.	ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦੇ ਰਜਿਸਟਰਡ ਦਫਤਰ ਅਤੇ ਮੁੱਖ ਦਫਤਰ (ਜੇਕਰ ਹੋਵੇ) ਦਾ ਪਤਾ	**ਰਜਿਸਟਰਡ ਪਤਾ:** ਏਰੀਆ 1386.66 ਵਰਗ ਗਜ਼, ਜਮਾਲਪੁਰ ਇੰਡਸਟਰੀ ਪਲਾਟ, ਤਾਜਪੁਰ ਰੋਡ, ਜਮਾਲਪੁਰ ਅਵਾਨਾ, ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ, ਪੰਜਾਬ-141001
6.	ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦੇ ਸਬੰਧ ਵਿਚ ਇਨਸਾਲਵੈਂਸੀ ਸ਼ੁਰੂਆਤੀ ਮਿਤੀ	27 ਜੂਨ, 2022
7.	ਇਨਸਾਲਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਸੈੱਸ ਬੰਦ ਹੋਣ ਦੀ ਅੰਦਾਜ਼ਨ ਮਿਤੀ	24 ਦਸੰਬਰ, 2022
8.	ਅੰਤਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦੇ ਤੌਰ 'ਤੇ ਕੰਮ ਕਰ ਰਹੇ ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਨਾਂ ਅਤੇ ਰਜਿਸਟਰੇਸ਼ਨ ਨੰਬਰ	ਸ਼ਿਲਪਾ ਸਿੰਘਲ IBBI/IPA-001/IP-P02061/2020-2021/13230
9.	ਬੋਰਡ ਕੋਲ ਰਜਿਸਟਰਡ ਅੰਤਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਪਤਾ ਅਤੇ ਈਮੇਲ	ਮ. ਨੰ. 1301, ਸੈਕਟਰ-33-ਸੀ, ਚੰਡੀਗੜ੍ਹ-160031, ਈਮੇਲ ਆਈਡੀ: ipshilpasinghal@gmail.com
10.	ਅੰਤਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਨਾਲ ਪੱਤਰ ਵਿਹਾਰ ਕਰਨ ਲਈ ਪ੍ਰਯੋਗ ਕੀਤਾ ਜਾਣ ਵਾਲਾ ਪਤਾ ਅਤੇ ਈਮੇਲ	ਮ. ਨੰ. 1301, ਸੈਕਟਰ-33-ਸੀ, ਚੰਡੀਗੜ੍ਹ-160031, ਈਮੇਲ: cirpgopaljigarments@gmail.com
11.	ਦਾਅਵੇ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਦੀ ਅੰਤਿਮ ਮਿਤੀ	11 ਜੁਲਾਈ, 2022
12.	ਅੰਤਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਵੱਲੋਂ ਨਿਰਧਾਰਤ ਧਾਰਾ-21 ਦੀ ਉਪ-ਧਾਰਾ (6ਏ) ਦੀ ਕਲਾਜ਼ (ਬੀ) ਅਧੀਨ ਕ੍ਰੈਡਿਟਰਜ਼ ਦੀ ਕਲਾਸ, ਜੇਕਰ ਕੋਈ ਹੋਵੇ	ਲਾਗੂ ਨਹੀਂ
13.	ਕਲਾਸ ਵਿਚ ਕ੍ਰੈਡਿਟਰਜ਼ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਦੇ ਤੌਰ 'ਤੇ ਕੰਮ ਕਰਨ ਲਈ ਪਛਾਣ ਕੀਤੇ ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲਜ਼ ਦਾ ਨਾਂ	ਲਾਗੂ ਨਹੀਂ
14.	(ਏ) ਸਬੰਧਤ ਫਾਰਮ ਅਤੇ (ਬੀ) ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀਆਂ ਦਾ ਵੇਰਵਾ ਇੱਥੇ ਸੁਲੱਭ:	Web Link: https://ibbi.gov.in/home/downloads ਫਿਜ਼ੀਕਲ ਪਤਾ: ਲਾਗੂ ਨਹੀਂ

ਬਾਕਾਇਦਾ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨੈਸ਼ਨਲ ਕੰਪਨੀ ਲਾਅ ਟ੍ਰਿਬਿਊਨਲ, ਚੰਡੀਗੜ੍ਹ ਵੱਲੋਂ 27 ਜੂਨ, 2022 ਨੂੰ ਆਦੇਸ਼ ਦਿੱਤਾ ਗਿਆ ਹੈ ਕਿ ਗੋਪਾਲ ਜੀ ਗਾਰਮੈਂਟਸ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੀ ਕਾਰਪੋਰੇਟ ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰਸਤਾਵ ਪ੍ਰਕਿਰਿਆ ਨੂੰ ਸ਼ੁਰੂ ਕੀਤਾ ਜਾਵੇ।

ਗੋਪਾਲ ਜੀ ਗਾਰਮੈਂਟਸ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਕ੍ਰੈਡਿਟਰਾਂ ਨੂੰ ਬਾਕਾਇਦਾ ਸੱਦਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹ ਐਂਟਰੀ ਨੰ. 10 ਸਾਹਮਣੇ ਦਰਸਾਏ ਪਤੇ 'ਤੇ ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਫੈਸ਼ਨਲ ਕੋਲ 11 ਜੁਲਾਈ, 2022 ਤੱਕ ਸਬੂਤ ਸਹਿਤ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਦਰਜ ਕਰਵਾਉਣ।

ਮਾਲੀ ਕ੍ਰੈਡਿਟਰਾਂ ਵੱਲੋਂ ਸਬੂਤ ਸਹਿਤ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਸਿਰਫ ਇਲੈਕਟ੍ਰਾਨਿਕ ਵਿਧੀ ਰਾਹੀਂ ਹੀ ਦਰਜ ਕਰਵਾਇਆ ਜਾਵੇ। ਹੋਰ ਸਾਰੇ ਕ੍ਰੈਡਿਟਰ ਸਬੂਤ ਸਹਿਤ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਵਿਅਕਤੀਗਤ ਰੂਪ ਵਿਚ, ਡਾਕ ਰਾਹੀਂ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕ ਸਾਧਨਾਂ ਰਾਹੀਂ ਦਰਜ ਕਰਵਾਉਣ।

ਐਂਟਰੀ ਨੰ. 12 ਸਾਹਮਣੇ ਸੂਚੀਕ੍ਰਿਤ ਕਲਾਸ (ਲਾਗੂ ਨਹੀਂ) ਨਾਲ ਸਬੰਧਤ ਮਾਲੀ ਕ੍ਰੈਡਿਟਰ ਵੱਲੋਂ ਫਾਰਮ ਸੀਏ ਵਿਚ ਕਲਾਸ (ਲਾਗੂ ਨਹੀਂ) ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਦੇ ਰੂਪ ਵਿਚ ਕੰਮ ਕਰਨ ਲਈ ਐਂਟਰੀ ਨੰ. 13 ਸਾਹਮਣੇ ਸੂਚੀਕ੍ਰਿਤ ਤਿੰਨ ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲਜ਼ ਵਿਚੋਂ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਦੀ ਪਸੰਦ ਦਰਸਾਈ ਜਾ ਸਕਦੀ ਹੈ।

ਦਾਅਵੇ ਨਿਰਧਾਰਤ ਫਾਰਮਾਂ ਵਿਚੋਂ ਹੀ ਜਮ੍ਹਾਂ ਕਰਵਾਏ ਜਾਣ- ਫਾਰਮ ਬੀ-ਵਰਕਮੈਨ ਤੇ ਕਰਮਚਾਰੀਆਂ ਨੂੰ ਛੱਡ ਕੇ ਆਪ੍ਰੇਸ਼ਨਲ ਕ੍ਰੈਡਿਟਰਜ਼ ਵੱਲੋਂ ਫਾਰਮ-ਸੀ-ਮਾਲੀ ਕ੍ਰੈਡਿਟਰਜ਼ ਵੱਲੋਂ ਫਾਰਮ-ਡੀ, ਵਰਕਮੈਨ ਤੇ ਕਰਮਚਾਰੀਆਂ ਵੱਲੋਂ ਫਾਰਮ ਈ- ਵਰਕਮੈਨ ਤੇ ਕਰਮਚਾਰੀਆਂ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਵੱਲੋਂ ਫਾਰਮ-ਐਫ- ਇਨਸਾਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰਪਟਸੀ ਬੋਰਡ ਆਫ ਇੰਡੀਆ (ਇਨਸਾਲਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਸੈੱਸ ਫਾਰ ਕਾਰਪੋਰੇਟ ਪਰਸਨਜ਼) ਰੈਗੂਲੇਸ਼ਨਜ਼ 2016 ਦੀ ਰੈਗੂਲੇਸ਼ਨ 7, 8, 9 ਤੇ 9 ਏ ਦੀਆਂ ਸ਼ਰਤਾਂ ਦੇ ਅਨੁਰੂਪ ਹੋਰ ਕ੍ਰੈਡਿਟਰਜ਼ ਵੱਲੋਂ।

ਦਾਅਵੇ ਦੇ ਗਲਤ ਜਾਂ ਗੁੰਮਰਾਹ ਕਰਨ ਵਾਲੇ ਸਬੂਤ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ 'ਤੇ ਜੁਰਮਾਨਾ ਕੀਤਾ ਜਾਵੇਗਾ।

ਮਿਤੀ: 28 ਜੂਨ, 2022
ਥਾਂ: ਚੰਡੀਗੜ੍ਹ

ਸ਼ਿਲਪਾ ਸਿੰਘਲ,
ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਫੈਸ਼ਨਲ
(Regn No. IBBI/IPA-001/IP-P02061/2020-2021/13230)

Punjabi Tribune Date. 29.06.22

The Tribune Date. 29.06.2022

HIMACHAL PRADESH
JAL SHAKTI VIBHAG
NOTICE INVITING TENDER

Sealed item rate tenders on form No. 6 & 8 are hereby invited for and on behalf of the Governor of HP by the Executive Engineer, Jal Shakti Division, Ghumarwin for the following works from the approved and eligible contractors enlisted in Jal Shakti Vibhag so as to reach in this office on or before 01.07..2022 up to 11.00 A.M. and will be opened on the same day at 11.30 A.M. in the presence of intending contractors or their authorized representatives. The tender forms can be had from this office against cash payment (non-refundable) up to 2.00 P.M. on 30.06.2022. The rates in the tender form will be filled in words and figures failing which the tender will be rejected. The tender documents also uploaded on the departmental website and can be downloaded at **www.hpiph.org**.

The earnest money in the shape of National Saving Certificate/Time Deposit Accounts/Saving Account in any of the Post Office in Himachal Pradesh duly pledged in favour of the XEN must be accompanied with each tender. Conditional tenders and the tenders received without earnest money will summarily be rejected. The tenderers should registered themselves with GST and bring renewal of enlistment and EPF No. The Executive Engineer reserves the right to reject any tender without assigning any reasons. The offer of the tender will be kept open for 120 days.

Note: Other conditions are as per schedule of quantity.

Sr. No.	Name of work	Estimated cost	Earnest Money	Cost of form	Time allowed
1	Providing Sewerage scheme to NAC Ghumarwin in Tehsil Ghumarwin District Bilaspur (SH:- Removal of sludge from septic tank chamber-I and Soak pit chamber Dakkri ward).	126503/-	2530/-	250/-	3 Months
2	Providing sewerage to NAC Ghumarwin in Tehsil Ghumarwin District Bilaspur (H.P.) (SH:- Providing RCC pillars to support DI pipe 150 mm dia near bridge RD 0 to RD 90)	352062/-	7100/-	250/-	3 Months
3	Retrofitting of LWSS Kot Dehra Hatwar in Ghumarwin Constituency to provide FHTC to leftout households under JJM in Tehsil Ghumarwin District Bilaspur (SH: Providing & supplying of cast iron sluice valve of various dia).	176593/-	3550/-	250/-	3 Months
4	Retrofitting of LWSS Mundkhar Talao Plasla in Ghumarwin constituency to provide FHTC to leftout households under JJM in Tehsil Ghumarwin Distt. Bilaspur (H.P.) (SH:- Providing & Supplying of cast iron sluice valve of various dia).	177848/-	3600/-	250/-	3 Months
5	Providing functional household tap connection LWSS Panol Amarpur in Tehsil Ghumarwin District Bilaspur (SH:- Providing & Supplying of M.S. wheel chambers).	173800/-	3500/-	250/-	3 Months
6.	Providing Functional Household tap connection under LWSS Panol Amarpur in Tehsil Ghumarwin District Bilaspur (SH: Providing and manufacturing & supplying of fencing panel of size 1.20 x 1.80 mtrs).	126780/-	2535/-	250/-	3 Months
7.	Operation and Maintenance of LWSS Diara in Tehsil Ghumarwin District Bilaspur (SH:- Deployment of manpower for operation and Maintenance of scheme for One Year)	495250/-	9950/-	250/-	1 Year
8	Providing functional household tap connection under LWSS Panol Amarpur in Tehsil Ghumarwin (SH:- Providing & Supplying of Aluminium handle pipe wrench & wrench & ratched die set).	152926/-	3100/-	250/-	3 Months
9.	Source level augmentation of various LWSS schemes under Ghumarwin constituency in Tehsil Ghumarwin to provide Functional Household tap connection (FHTC) to leftout household under JJM Har Ghar Nal Se Jal in Tehsil Ghumarwin (SH:- Laying, jointing & testing in trenches parallel GI pipeline to 25 mm dia to village Mehran Lower under LWSS Soi Silh Matwana).	121242/-	2500/-	250/-	3 Months
10.	Restoration of LIS Randoh in Tehsil Ghumarwin Distt. Bilaspur (HP) (SH:- C/o wire crates and removal of slip in Randoh Nallah near Pump House) under Deposit Work.	179045/-	3600/-	250/-	3 Months
11.	A/R & M/O various LWSS under Jal Shakti Sub Division Bharari in Tehsil Ghumarwin District Bilaspur (SH: Providing & Supplying of pipe wrench & retached die set & electrical accessories).	127128/-	2550/-	250/-	3 Months
12.	Providing LWSS to MC Ghumarwin in Tehsil Ghumarwin Distt. Bilaspur(H.P.) (SH:- Providing & installation of Full Bore Electromagnetic flow meter in Jal Shakti Section MC Ghumarwin-I)	337500/-	6750/-	250/-	3 Months
13	Providing LWSS to MC Ghumarwin in Tehsil Ghumarwin Distt. Bilaspur(H.P.) (SH:- Providing & installation of Full Bore Electromagnetic flow meter in Jal Shakti Section MC Ghumarwin-I)	427500/-	8550/-	250/-	3 Months

Sd/- **Executive Engineer,**
Jal Shakti Division, Ghumarwin.

DPR/HP/2087 ***HIM SUCHNA AVAM JAN SAMPARK***

(PUBLICATION)
Form No. 3 [See Regulation-15(1)(a)]/16(3)

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT I)

2nd Floor, SCO 33-34-35 Sector-17A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

Dy. No. 3080 **Case No.: OA/1751/2021** **Date 17.03.2022**

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules,1993. **Exh. No.** *5447*

KOTAK MAHINDRA BANK LIMITED
V/s
SMT. HARJEET KAUR

To,
(1) Smt. Harjeet Kaur W/o Shri Hardeep Singh, R/o H. No. 88, Village E-Block Nangli, Tehsil and District Amritsar Punjab - 143008
(2) Mr. Sagger Singh Gill S/o Shri Hardeep Singh R/o H. No. 258 Village E-Block Ranjit Avenue Tehsil and District Amritsar Punjab (143001)
(3) Mr. Avtar Singh S/o Shri Mohan Singh R/o H. No. 9 Village Bhaini Gilan Tehsil and District Amritsar (143601)

SUMMONS

Whereas, OA/1751/2021 was listed before Hon'ble Presiding Officer/ Registrar on **07.03.2022.**

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ Notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 77,35,649.18** (application along with copies of documents etc. annexed)

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under Serial No. 3A of the original application;

(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) You shall be liable to account for the sale proceeds realized by sale of secured assets or other assets & properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before **Registrar** on **06.07.2022 at 10:30 A.M.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 15.03.2022.

Signature of the Officer Authorised to issue summons

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GOPAL JI GARMENTS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Gopal Ji Garments Private Limited**
2.	Date of incorporation of corporate debtor	20th May, 2011
3.	Authority Under which corporate debtor is incorporated /Registered	RoC-Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18109PB2011PTC035098
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered office:** Area 1386.66 Sq. Yds., Jamalpur Industry Plot, Tajpur Road, Jamalpur Awana, Distt. Ludhiana,Punjab- 141001
6.	Insolvency commencement date in respect of corporate debtor	27th June, 2022
7.	Estimated date of closure of insolvency resolution process	24th December, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Shilpa Singhal IBBI/IPA-001/IP-P02061/2020-2021/13230
9.	Address and e-mail of the Interim Resolution Professional as registered with the Board	H. No.1301, Sector 33-C, Chandigarh-160031 E Mail id- ipshilpasinghal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	H. No.1301, Sector 33-C, Chandigarh-160031 E Mail- cirpgopaljigarments@gmail.com
11.	Last date for submission of claims	11th July, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address:Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh has ordered the commencement of a corporate insolvency resolution process of the Gopal Ji Garments Private Limited on 27th June, 2022.

The creditors of Gopal Ji Garments Private Limited, are hereby called upon to submit their claims with proof on or before 11th July, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [Not Applicable] in Form CA.

The Claims shall be submitted in their specified forms. Form B-By Operational Creditors except Workmen and Employees; Form C-By Financial Creditors; Form D-By Workmen and Employees; Form E-By Authorized Representative of Workmen and Employees; Form F-By Other Creditors in terms of Regulation 7, 8, 9 and 9A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.

Shilpa Singhal
Interim Resolution Professional
(Regn No. **IBBI/IPA-001/IP-P02061/2020-2021/13230**)

Date: 28th June, 2022
Place: Chandigarh